

[Placed in Library. (See No. LT-2320/91 for (a) and (b))]

(II) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-2320/91]

I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991)

II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991)

III. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.

IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991)

V. The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991)

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS. (SHRI SATYA PRAKASH MALAVIYA): Sir, I lay on the Table a copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 123 of the Constitution:

I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991) promulgated by the President on the 30th March, 1991.

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II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991) promulgated by the President on the 18th April, 1991.

[Placed in Library. See No. LT-2322/91]

III. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 (No. 3 of 1991) pro-

mulgated by the President on the 19th April, 1991.

[Placed in Library. See No. LT-2323/91]

IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2323/91]

V. The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2325/91]

Statements showing the action taken by Government on the various assurances, promises and undertakings given during various Sessions.

SHRI SATYA PRAKASH MALAVIYA: Sir, I also lay a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Sessions shown against each:—

(1) Statement No. XXX—Hundred and Thirty-fifth Session, 1985.

(2) Statement No. XXIX—Hundred and Fortieth Session, 1986.

(3) Statement No. XXVI—Hundred and Forty-second Session, 1987.

(4) Statement No. XXIV—Hundred and Forty-third Session, 1987.

(5) Statement No. XXII—Hundred and Forty-fourth Session, 1987.

(6) Statement No. XX—Hundred and Forty-fifth Session, 1988.

(7) Statement No. XIX—Hundred and Forty-sixth Session, 1988.

(8) Statement No. XVIII—Hundred and Forty-seventh Session, and forty-eighth Session, 1988.

(9) Statement No. XV—Hundred and Fiftieth Session, 1988.

(10) Statement No. XIII—Hundred and Forty-ninth Session, 1989.

(11) Statement No. XI—Hundred and Fiftieth Session, 1989.

(12) Statement No. XI—Hundred and Fifty-first Session, 1989.

(13) Statement No. XIII—Hundred and Fifty-second Session, 1989.

(14) Statement No. VII—Hundred and Fifty-third Session, 1990.

(15) Statement No. V—Hundred and Fifty-fourth Session, 1990.

(16) Statement No. III (Vols. I & II) Hundred and Fifty-fifth Session, 1990.

(17) Statement No. II—Hundred and Fifty-sixth Session, 1990.

(18) Statement No. I—Hundred and Fifty-seventh Session, 1991.

[Placed in Library. See No. LT-2326191 to 2343/91 for (1) to (8)]

REFERENCE TO KILLINGS IN VARANASI

SHBI DIPEN GHOSH (West Bengal): Sir, 15 workers in Varanasi have been killed.... Sir, the Home Minister is here.

MR. CHAIRMAN: Yes, everybody is here; they are not running away!

SHRI DIPEN GHOSH: Fifteen persons have been killed in Varanasi in cold blood—*(Interruptions)*.

MR. CHAIRMAN:: I have already permitted Shri Gurudas Das Gupta about it. But let us finish it first. That is the normal procedure. Let papers be laid; let leave be granted to Members who are absenting, and then we will take up other things.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Let it be on record. I as a Member of this house had been attacked by the Andhra Police—*(Interruptions)*.

SHRI SURESH KALMADI (Maharashtra): Discussion on the assassination of Shri Rajiv Gandhi should be taken up first—*(Interruptions)*.

MR. CHAIRMAN: But first you have to observe the procedure of the House.

SHRI DIPEN GHOSH: The Government could not protect Rajiv Gandhi. But they are protecting a private industrialist of U.P. by killing twenty workers. *(Interruptions)*.

MR. CHAIRMAN: Let the Papers be laid first. *(Interruptions)* Let the procedural things be over first. Then we will take up other things.

PAPERS LAID ON THE TABLE — (Contd.)

Report and Accounts (1989-90) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay and related papers.

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): Sir, on behalf of Shri Riamjilal Suman, I beg to lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) Eighth Annual Report and Accounts of the Ali Yavar Jung National Institute" for the Hearing Handicapped, Bombay, for the year 1989-90, together with the Audit Report on the Accounts.

(ii) Review by Government- on the working of the Institute.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-2344/91 for (i) to (iii)]

Report and Accounts (1989-90) of the- Central Council of Homoeopathy, New Delhi and related papers.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): Sir, I beg to lay on the